

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL (SZ., CHENNAI)

O.A.NO. 195/2016

PERIODICAL REPORT FILED BY THE COLLECTOR & DISTRICT MAGISTRATE,  
VIKARABAD

As per the order passed by the Hon'ble Tribunal dt 09.02.2022, the respondent submitting the periodical report as follows :-

- A. It is submitted that the land acquisition proceedings have already been completed on February 2022 and TSIIIC & Industries Department have completed the master plan and environmental clearance is yet to be obtained and it is under process
- B. It is submitted that regarding shifting of Stone Polishing Industries, the land parcel at Gingurthy of Tandur Mandal to an extent of Ac 222.34 acres is identified for relocation of Stone cutting units by the TSIIIC, out of which an extent Ac.45-00 acres of Land advance possession has been handed over to TSIIIC authorities, enjoyment survey has been completed for remaining land, preliminary Notification (Form-C) has been notified as per L.A .act 2013. The entire land will be handed over in about 4 to 5 months.
- C. Regarding, construction of Bye-pass road Tandur Town was taken up for 12.91 KMs. and it has been totally tackled and remaining works pending shall be completed in 3 months.
- D. In addition to above there are 5 nos constructions of internal Roads within the limits of Tandur Town have been taken up for controlling pollution under the TUFIDC (Telangana Urban Financial Infrastructure Development Corporation). All the above 5 nos Internal roads have been completed.

Further, it is to submit that, Tandur Kotepally road in Tandur Town limits is also completed. The above said appropriate steps have been taken to curb the air pollution in Tandur Town.

Dt:12.02.2022

Collector & District Magistrate  
Vikarabad District

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